

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.239 - IA/423(AHM)2024
in
C.P. (IB)/292/AHM/2023

Proceedings under Section 94 IBC r.w Rule 6

IN THE MATTER OF:

POONAM VINAYBHAI PATEL PERSONAL GUARANTOR OF
SAFAL FLEXIBOND PVT LTD

.....Applicant

Vs

.....Respondent

STATE BANK OF INDIA STRESSED ASSETS
MANAGEMENT BRANCH

Order delivered on: 17/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Adv.
For the PG : Mr. Tirth Nayak, Adv.
For SBI : Mr. Rituraj Meena, Adv.

ORDER

IA/423(AHM)2024

The RP pointed out that the earlier order could not be complied as he had not got the certified copy (uploaded). While the matter was heard, respondent stated that they had no objection to the application and they have filed a reply. RP is directed to collect the copy of order dated 4 April 2024 and comply.

List for further consideration on 26.04.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)